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under consideration at present to shift its Offices from Burla (Orissa) to any other place

(b) and (c) Do not arise.

### Winding up of the Hindi News Agencies

\*259. SHRI RAMCHANDRA BHARADWAJ:

> **SHRIMATI** MAIMOONA SULTAN:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- whether Government (a) have taken final decision to wind up the two Hindi news agencies on the rccormner.datiov.s of the committee headed by Shri R.N. Goer.ka; and
- (b) if so, what alternative arran gements have been made to feed the Urdu and other language papers with news?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI V.N. GADGIL): (a) and (b) The Government did not take any decision to wind up the two Hindi news agencies. In fact, it is in no position to do so as in pursuance of its deep commitment to the freedom of the press, it would not like to interfere with the internal functioning of the newspapers and news agencies. However in view of the fact that these two agencies had become almost defunct and had reached a point of no return, the Government sought the help and co-operation of the leading editors and owners of language newspapers for ensuring satisfactory service to the language newspapers. As a result of these deliberations, a committee under the Chairmanship of Shri R. N. Goenka came to be appointed by them which after examining the matter in detail, came to the conclusion that it should be possible for the existing English news agencies, namely United News of India and

Press Trust of India, to provide requisite service in the Indian languages by strengthening their existing infrastructure suitably. The Government agrees with this view.

#### irrigation Inter-state projects of Maharashtra

\*260. SHRI VITHALARAO MADHAVRAO JADHAV: DR (SHRIMATI) **NAJMA** HEPTULLA:

Will the Minister of WATER RESOURCES be pleased to state:

- (a) what is the number of interstate irrigation projects of Maba-rashtra which are yet to be cleared by the Central Government; and
- (b) when the work on the Lendi project in which Maharashtra and Andhra Pradesh States are involved is likely to be started?

MINISTER OF WATER RESOURCES (SHRI B. SHAN-KARANAND) : (a) 5 Major projects namely, Lendi, Lower Penganga, Tillari, Dudhganga and Upper Tapp.

(b) This would depend on clearance of the project and provision of funds in the The concerned Plan. State Governments have not informed the Centre whon n the project would be started.

# Use of Brand name by Horlicks

- (,,1424. SHRI SURESH KALMADI: Will the Minister of AGRICULTURE be pleased to state:
- (a) whether it is a fact that while granting expansion to Horlicks to set up the Rajamundry (Andhra Pradesh) plant, a condition was placed that after a year or so of the Rajamundry
- 1 Previously Unstaired Question 868 transferred from the 5th May 1986.

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(b) if so, the reasons for not implementing the condition stipulated in the Industrial Licence?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION (SHRI YOGENDRA MAKWANA): (a) and (b) The Industrial Liecence granted in February, 1971 to the company provided that a new Indian brand name will be used for the production within three years of the new unit going into production. However, on receipt of a representation from the company, this condition was deleted from the Industrial Licence in January, 1973.

#### Loan for slum clearance in Bombay

- (§1425. SHRI VITHALRAO MADHAVRAO JADHAV: Will the Minister of URBAN DEVELOPMENT be pleased to state:
- (a) what is the progress made in the allocation of Rs. 100 crores for slum clearance in Bombay city as declared by Prime Minister in December, 1985;.
- (b) by when the amount is likely to be released; and
- (c) whether it will be treated as loan or grant-in-aid?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) to (c) Additional assistance to the extent of Rs. 100 crores will be provided in the form of grants during the Seventh Five Year Plan period. The State Government has been requested to furnish the detailed schemes in this regard for sanction and release of funds.

©Previously Unstarred Question 1113 transferred from 6th May, 1986.

# Blockage of passage behind **Building in New Delhi**

to Questions

SHRI 1426. PRITHIBI MAJHI: Will the Minister of URBAN DEVE LOPMENT be pleased to state:

- (a) whether it is a fact that there is no parking space left due to blockage of passage behind the Regl Building and adjoining Allahabad Bank Building;
- (b) whether there is water logging on the road between these two buildings; and
- (c) if so, what steps N.D.M.C. have taken in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) NDMC has reported that there is neither any encroachment blocking free flow of traffic nor the area is a parking zone.

- (b) No, Sir.
- (c) Does not arise.

# Unauthorised encroachments on Government land in J.J. Colony, Moti Bagh, New Delhi

1427. SHRI **DHULESHWAR MEENA** the Minister Will URBAN DEVELOPMENT be sed to refer to the reply Unstarred Question 2814 given in the Rajya Sabha on 23rd August, 1985 and state:

- (a) whether it is a fact that no. action has so far been taken to clear all the unauthorised encroachments of Government land in Moti Bagh, J.J. Colony New Delhi;
  - (b) if so, what are the reasons therefor

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) : (a) No, Sir. DDA has instituted eviction proceedings against